

07.10.2020

To,

The Director
Central Bureau of Investigation
New Delhi

Sub: Faulty forensic examination by the AIIMS team in the case of Late Sushant Singh Rajput.

Dear Sir,

I have been reading in the media about the report submitted by AIIMS to CBI with regard to the opinion expressed by CBI in the matter of the death of Sushant Singh Rajput on the 14th June, 2020. I have also seen some doctors who were part of the AIIMS Team come on TV and make statements with regard to the forensic examination done by the team.

Inspite of our repeated efforts to get a copy of the Report, there has been no response by Dr. Sudhir Gupta and I am accordingly writing this letter on the premise that the news report regarding the AIIMS opinion is correct. The leaked report, if correct, amounts to drawing a biased and boastful conclusion from insufficient evidence. My objections to the said AIIMS report are as under:

1. AIIMS was not doing a post-mortem report but was only to express its opinion with regard to the post-mortem report done by the Cooper Hospital as AIIMS did not have the privilege of examining the body of Sushant Singh Rajput and thus forming a firsthand opinion about the cause of death.
2. Dr. Sudhir Gupta have been giving media interviews about the sensitive case right from the day one, questioning the Doctors of Cooper Hospital for dubious autopsy and Maharashtra Police for hurried post-mortem and contamination and non-preservation of scene of crime.



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3. There were several infirmities in the post-mortem report done at the Cooper Hospital. Instances of some of the infirmities are as under:
 - a. The post-mortem was done at night without there being any order of the Magistrate to do such post-mortem at night.
 - b. The protocol which is necessary to be observed in such post-mortems was not followed as opined by several experts of forensic departments from all over the world.
 - c. The videography of the post-mortem was not done.
 - d. Sufficient viscera was not retained for future examination.
 - e. The time of the death was not mentioned in the post-mortem report.
 - f. The injuries on the body were not specified and thus there was no opinion expressed of the cause of such injuries.
 - g. The leg which was fractured was not mentioned in the report.
 - h. There were several other infirmities which could be pointed out by a genuine forensic examination but somehow the same have been left out by the AIIMS team as expressed by one of the doctors in his interview telecast by a TV channel.
4. Recently, Dr. Sudhir Gupta has got selectively leaked to a couple of media houses incriminating content of the report submitted to CBI, irresponsibly commenting that the death of Sushant Singh Rajpaut is “conclusively” a case of suicide and there is no foul play. Clearly the said leak is aimed at creating doubts in the mind of people, bailing out agencies who have not done their job as per rules and standard protocols, benefitting the culprits and derailing the course of ongoing investigation.
5. The conduct of Dr. Sudhir Gupta is unethical, unprofessional, in contravention of government service conduct rules and MCI guidelines. This criminal misadventure on his part has undermined public trust in a premier institution like AIIMS. It has created doubts in the minds of millions of people about the fairness of investigation.

I personally feel that the forensic team of AIIMS for whatever reason has not given a categorical opinion on the flaws of the post-mortem done at the Cooper Hospital and have given a report which they were not supposed to



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do as they were only to give their opinion on the manner in which the post-mortem had been done by the Cooper Hospital and whether a different opinion could be formed on the basis of the materials which have been made available to the AIIMS team or whether there was insufficient material for the AIIMS team to take a definitive opinion on the cause of death due to the lacunae in the original post-mortem done by the Cooper Hospital.

I am accordingly of the firm opinion that this matter needs to be referred to another forensic team to be constituted by CBI by picking up some of the best names in the field from different hospital so that a fair and proper assessment takes place with regard to the comments of the post-mortem done by the Cooper Hospital and also whether the cause of death can be specified on the basis of the material available with the CBI. The AIIMS report, if at all, could have only specified the cause of death i.e. by hanging and could not have gone to say that it is a case of suicide because that is something which only the CBI can decide after a complete investigation in the matter. CBI may also inquire into the circumstances that has led Dr. Sudhir Gupta indulge in such unprofessional conduct that threatens to jeopardise the course of investigation and help wrong-doers escape the clutches of law. It is requested only such medical report that is true appraisal of available evidence is relied on and not the present one that patently seems to be a fictional concoction to help out culprits.

Thanking you.

Yours sincerely

Varun Singh

**[Representing the family of
Late Sushant Singh Rajput]**

Settled by:

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